

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 324 OF 2016 &  
IA NO. 212 OF 2017**

**Dated: 07<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. ...Appellant(s)**

**Vs.**

**Sasan Power Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Vishrove Mukerjee  
Ms. Raveena Dhamija for R.1  
Ms. R. Mekhala for  
Mr. Ganesan Umapathy for R.2  
Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Garima Srivastava for R.3 to 5

**ORDER**

**IA NO. 212 OF 2017**

*(Appl. for condonation of delay in filing reply on maintainability)*

Delay in filing reply on the maintainability of the appeal is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 324 OF 2016**

List the matter on **28.03.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**